



⑧
Date: 9.10.92 MP 652/92

We are not inclined
to grant six months time
to respondents to implement
the direction given by this
Tribunal. However, we ~~will~~
grant the respondents time
till 30th November, 92.

No further time shall be
allowed. On or before
the said date the
directions shall be
carried out.

M.P. disposed of.


(M.Y. PRIOLKAR)
M (A)


(S.K. DHARON)
V.C.

C.P. No. 18/93
For order fixed
on 26/2/93.

filed
22/2/93

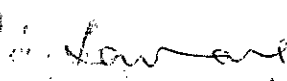
OA.NO. 147/92

26.2.93

Shri G.S.Walia for the applicant.
Shri A.L.Kasturey for the respondents.

Learned counsel for the respon-
dents prays for and granted four weeks
time to file a reply. Thereafter, the
applicant will have two weeks to file
a rejoinder.

List on 13.4.93.


(MS. USHA SAVARA)
M (A)

(S.K. DHARON)
V.C.

for only
as CP
18/4/93